

**Urdu teachers in secondary Higher Secondary Schools in Delhi**

3348. SHRI SYED SHAHABUD-DIN: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) the number of sanctioned posts of teachers of Urdu and Urdu-medium teachers of other subjects in the Secondary/Higher Secondary Schools of Delhi as on 1st April, 1983;

(b) the number of such posts filled as on 1st April, 1983;

(c) the number of such posts filled by non-Urdu knowing staff as on 1st April, 1983; and

(d) the reason for non-availability of Urdu and Urdu-medium teachers?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b) According to information furnished by the Delhi Administration, as on 1-4-1983, there were 211 posts of Urdu and Urdu medium Teachers, out of which 158 posts have been filled in.

(c) As reported by the Delhi Administration, 63 such posts have been filled in by teachers knowing Urdu, but not qualified.

(d) Science based Urdu knowing teachers, especially female teachers, are not available through Employment Exchange.

**A, B, C and D group posts in Archaeological Survey of India**

3349. SHRI SYED SHAHABUD-DIN: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) the number of sanctioned posts in Groups A, B (Gazetted), B Non-gazetted), C (Non-ministerial), C (ministerial) and D in the Archaeological Survey of India as on 1st April, 1983;

(b) the number of posts vacant in each Group as on 1st April, 1983;

(c) the number of Muslims in each group as on 1st April, 1983;

(d) the procedure of recruitment for posts which are non-transferable or transferable only within a circle; and

(e) the composition of the recruitment committees, if any, for such posts?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) to (c) The requisite information in respect of Groups A, B (Gazetted), B (Non-gazetted), C (Non-ministerial), C (ministerial) is furnished below:—

Group	No. of sanctioned posts	No. of posts vacant	No. of Muslims
	As on 1st April, 1983		
A (Gazetted)	128	24	4
B (Gazetted)	103	19	1
B (Non-Gazetted)	86	11	6
C (Non-ministerial)	968	232	44
C (ministerial)	497	78	23
D	Information is being collected.		

(d) All posts are transferable. Group 'D' are transferable within the Circle except when the individual desires to be posted out of the Circle and it is approved by the Director General's Office. Recruitment to these posts (Group D) is done through Employment Exchange or by regularisation of casual employees as per instructions of the Government.

(e) Recruitment Committee of posts transferable within the Circle as per para (d) above consists of 3 Gazetted Officers and is headed by the Incharge of respective Circle/Branch Office.

**Preference to multinationals against small-scale units in Granting registration under insecticides act**

3350. SHRIMATI PRATIBHA SINGH:

SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) what are the norms and conditions laid down by the Registration Committee of Central Insecticides Board to scrutinise/verify registration applications under Section 9(3 B) and 9(4) of the Insecticides Act;

(b) whether it is a fact that multinational and big companies like Rallis (India) and others are being granted registration under Section 9(4) of the Insecticides Act within a period of twenty to thirty days whereas small scale units are not even informed of the deficiencies in their registration applications even after two-three months; and

(c) if so, what action Government have taken or propose to take against

the Registration Committee Secretariat of the Central Insecticides Board for gross misuse of their powers in favouring multi-nationals and big companies whereas the new 20-Point Programme of the Prime Minister envisages preference to small-scale industry?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH):

(a) Guidelines prescribed by the Registration Committee for grant of registration under Section 9(3B) and 9(4) of the Insecticides Act, 1968, are given in statement I & II respectively.

(b) The status of the applicant is not one of the criteria for the disposal of applications. Registrations are granted depending upon whether the application is accompanied by the complete data and other requirements as laid down by the Registration Committee. Longer time for disposal takes place in respect of those applications which are found deficient in data and other requirements and which necessitate the making of back references. It may be stated that out of a total of 562 registrations granted during the period of six months from February—July, 1983, 547 registrations were in favour of Small Scale Units, State Agro Industries Corporations and Cooperatives, while 15 registrations were in favour of others like M/s. Rallis India Ltd., M/s. Hindustan Insecticides Limited etc.

The time taken for disposal/communication of deficiencies depends upon the number of applications received in any given time, the extent of scrutiny involved in each application, the number of effective working days available during the period for this work etc.

(c) In view of the reply to (b) above, no such action is called for.